

**Warrant of attachment of immovable property under Order XXI,
Rule 54 of the Code of Civil Procedure.**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

To

The Sheriff of Bombay,

Whereas the plaintiff abovenamed has applied for execution of the decree/
order of this Court, dated the day of 19 by attachment of the
immovable property specified in the schedule hereto and belonging to the defendant
abovenamed;

	Rs.	P.
Amount of <u>decree</u> order inclu. ive of costs.		
Costs of execution interest at per cent.		
Total		

Now this is to command you to cause to be made known and proclaimed in the manner provided in this behalf by the Code of Civil Procedure that the said defendant is hereby prohibited from transferring or charging the said property by sale, gift or otherwise and that all persons are hereby prohibited from receiving the same from the said defendant by purchase, gift or otherwise, until the further order of

this Court or until the attachment is withdrawn by you in accordance with the rules of this Court;

And this is further to command you to return this warrant on or before the day of 19 , with an endorsement certifying the date on and the manner in which it has been executed or the reason why it has not been executed.

Witness, Chief Justice e at Bombay aforesaid, this day of 19 .

Prothonotary and Senior Master.

Sealer

The day of 19 .

Advocate for

SCHEDULE